

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016.]

FOR THE ATTENTION OF THE CREDITORS OF M/s BANSAL MULTIFLEX LIMITED

RELEVANT PARTICULARS		
1	Name Of Corporate Debtor	BANSAL MULTIFLEX LIMITED
2	Date Of Incorporation Of Corporate Debtor	27-11-2013
3	Authority Under Which Corporate Debtor Is Incorporated/Registered	Registrar of Companies (Ahmedabad) Under Companies Act, 2013
4	Corporate Identification Number/ Limited Liabilities Identification Number Of Corporate Debtor	CIN : L36100GJ2013PLC077651
5	Address Of The Registered Office And Principal Office(If Any) Of Corporate Debtor	Reg. Office: 72, The Nutan Guj. Co. Op. Shops and Warehouses Soc, O/s Raipur Gate, Near Laxmi Cotton Mill, Ahmedabad-380022, Gujarat
6	Insolvency Commencement Date In Respect Of Corporate Debtor	18-12-2020 (Hon NCLT Order received on 28-12-2020)
7	Estimated Date Of Closure Of Insolvency Resolution Process	16-06-2021
8	Name, and the registration number of insolvency Professional acting as interim resolution professional	CA BALMUKUND KABRA (IP Reg. No.: IBBI/IPA-001/IP-P00544/2017-2018/10974)
9	Address and email id of Interim Resolution Professional, as registered with the Board	508, 21st Century Business Center, Near Udhana Darwaja, Ring Road, Surat-395002 Email: bkabraco@yahoo.com Mobile No.: 9426166655
10	Address and e-mail to be used for correspondence with the interim resolution professional	508, 21st Century Business Center, Near Udhana Darwaja, Ring Road, Surat-395002 Email: cirp.bansalmultiflex@gmail.com
11	Last Date For Submission Of Claims	11-01-2021
12	Classes of creditors, if any, under clause (v) of sub-section (6A) of section 21, ascertained by the interim resolution professional.	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class).	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Corporate Debtor **M/s Bansal Multiflex Limited** on 18-12-2020.

The creditors of **M/s Bansal Multiflex Limited** are hereby called upon to submit their claims with proof on or before 11-01-2021 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 29-12-2020

Place: Surat

CA BAL MUKUND KABRA

Interim Resolution Professional

In the matter of Bansal Multiflex Limited